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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00514 of 2015
Cuttack this the 20th day of August, 2015
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Anthony Lakra
Aged about 47 years
S/o. Late Pius Oram
At - Kapatmunda
PO-BisraBirkera
PS-Bisra
Dist-Sundargarh

...Applicant

By the Advocate(s)-Mr.B.S.Tripathy

-VERSUS-

Union of India represented through

1. The General Manager
South Eastern Railway
Garden Reach
Kolkata-43
2. The Divisional Railway Manager
South Eastern Railway
Chakradharpur Railway Division
At/PO-Chakradharpur
Dist-Singhbhum (Jharkhand)
3. The Sr.Divisional Personnel Officer
South Eastern Railway
Chakradharpur Railway Division
At/PO-Chakradharpur
Dist-Singhbhum (Jharkhand)

...Respondents

By the Advocate(s)-Mr.T.Rath

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.B.S.Tripathy, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel appearing for the Respondents and perused the records.

2. Prayer of the applicant in this O.A. is for conferment of compassionate appointment.
3. Facts of the case are that applicant's father while working as Technician, Gr.I, under the S.E.Railway, Bandomunda, passed away on 29.10.2000 leaving behind his dependents, i.e., two sons and one unmarried daughter. Applicant is

behind his dependents, i.e., two sons and one unmarried daughter. Applicant is the elder son in the family. It is the submission of the applicant that he had submitted his application for compassionate appointment long time back. However, no action was taken by the respondents to consider his application. No such application is available in the O.A. to verify the submission made by the applicant. However, it has been brought to my notice that on 22.2.2015, applicant has made a prayer to the Senior Divisional Personnel Officer, S.E.Railway, who is Respondent No.3 in this O.A. praying therein for consideration of his case for appointment. compassionately and according to Mr.Tripathy, no action has been taken so far on such representation.

4. Taking into account the submissions made by the learned counsel for both the sides and without expressing any opinion on the merit of the matter, at this stage, I would direct Respondent No.3 to consider the representation of the applicant on merit and dispose it of through a reasoned and speaking order and communicate the decision thereon to the applicant within a period of three months from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by learned counsel copy of this order along with paper book be sent to Respondent No.3 by Speed Post at the cost of the applicant, for which Mr.B.S.Tripathy undertakes to file the postal requisites by 24.8.2015. Free copy of this order be made over to learned counsel for both the sides.


 (R.C. MISRA)
 MEMBER(A)